

Hire and Fire System in Employment

3014. DR. ARUN KUMAR SARMA: Will the Minister of LABOUR be pleased to state:

(a) whether few countries including China have adopted Hire and Fire system in employment;

(b) if so, the name of those countries and sectors in which such systems are introduced;

(c) the rights of employer and employees in such cases;

(d) whether Government also propose to introduce this system in specific sector like EOUs;

(e) if so, the details thereof; and

(f) if not, alternative system proposed to be introduced to prevent impending sickness of production and commercial units?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) to (c) Hire and Fire policies of employment are in place in some countries of the world including China, Singapore, Malaysia, Thailand & Korea. Rights of the employers and employees in these countries are governed by the prevailing laws, settlements and practices.

(d) There is no proposal under consideration of the Government of India to introduce the hire and fire system of employment in Export Oriented Units.

(e) Does not arise.

(f) The managements of commercial units, industrial establishments, EOUs, etc; are required to take necessary steps to restructure their production processes in such a manner as to increase productivity and efficiency and thus prevent impending sickness.

Employees Pension Scheme, 1995 for Contingent Employees

3015. SHRI RADHAKISHAN

MALAVIYA: Will the Minister of LABOUR be pleased to state:

(a) whether his Ministry has received representation from ONGC Workers Association, West Bengal regarding implementation of 'Employees Pension Scheme—1995' in ONGC for contingent employees;

(b) whether his Ministry has taken any action; if so, the details of action taken against ONGC;

(c) whether his Ministry has given exemption to ONGC as per "Employees Pension Scheme—1995" till date; and

(d) the number of contingent employees of ONGC in each region of ONGC having provident fund benefits who are entitled to get benefits of "Employees Pension Scheme—1995" as per Act No. 25 of 1996?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) Yes, Sir.

(b) Yes, Sir. Necessary Legal proceedings as provided under section 7A of the EPF & MP Act, 1952 have been initiated to recover the Pension Contributions due from the ONGC.

(c) No, Sir.

(d) All the employees of the ONGC including their contingent employees are coverable under the EPS, 1995. The information relating to contingent employees of ONGC regionwise is not available.

Women Hired to Work as Maid Servants in Abroad

3016. SHRI K.M. SAIFULLAH:

SHRI RUMANDLA

RAMACHANDRAIAH:

Will the Minister of LABOUR be pleased to state:

(a) whether recently 22 women hired to work as maids servants in Kuwait were rescued and brought back; and

(b) if so, the measures proposed to claim their dues and rescue such other women stranded in Kuwait and other countries like Saudi Arabia etc.?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) and (b) Repatriation/deportation of maids takes place from time to time. As and when the Indian housemaids working in Kuwait approach the Indian Mission with complaints of less or non-payment of wages or ill treatment, the Indian Missions intervene with the sponsors/employers. If no solution is found and the maids do not want to go back to the employers, they are provided shelter by the Mission. Repatriation of such maids is undertaken after the clearance of the local authorities has been obtained. If the sponsor is not willing to provide air tickets, arrangements for return air fare is made by the Indian Associations/Voluntary Organisations/Government of Kuwait. The arrangements for providing air tickets to 22 women housemaids in question were made by the Indian Women's League

Organisations Invited in the Meeting of Standing Labour Committee

3017. SHRI JIBON ROY: Will the Minister of LABOUR be pleased to state:

(a) whether the representatives of small scale industry were invited to the 35th meeting of the Standing Labour Committee;

(b) if so, the names of the additional organisations invited by Government for the meeting;

(c) whether Government received requests from Indian Council for Small Scale Industries for the purpose; and

(d) if so, the reasons for not inviting this organisation?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) to (d) Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM) and Laghu Udygo Bharati (LUB) were also invited to participate in the 35th Session of the Standing Labour Committee. The representative of Indian Council of Small Industries also attended Conference as "Observer".

Violation of Statutory Labour Laws

3018. MISS FRIDA TOPNO: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that blatant violation of statutory labour laws is taking place in Pawan Hans Ltd., Delhi office;

(b) if so, whether contractual employees who have been employed through private contractors and have put in over 8-9 years service have still not been made permanent in service;

(c) if so, the reasons therefor; and

(d) the steps Government propose to take to grant them permanent status on an immediate basis?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Complaint from ONGC Employees Association

3019. SHRI RADHAKISHAN MALAVIYA: Will the Minister of LABOUR be pleased to state:

(a) whether his Ministry has received any complaint from ONGC Employees Association, Calcutta regarding illegal deductions from monthly salary by ONGC vide office order No. 11(23)/97 EP dated 6.8.98;